

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00669/2018

Chandigarh, this the 31st day of May, 2018

...
**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Sumit Sharma s/o Sh. Surinder Kumar Sharma aged about 30 years R/o House No. 1483/1, Sector 29-B, Near K.V. School, Chandigarh (Group C)

.....**Applicant**

(Argued by: Mr. Rajinder Sharma, Advocate)

Versus

1. Union of India, through the Secretary to Govt. of India, Ministry of health and Family Welfare, Nirman Bhawan, Department of Health and Family Welfare, New Delhi.
2. Post Graduate Institute of Medical Education and Research (PGIMER), through its Director, Sector 12, Chandigarh.
3. Mr. Gurvinder Singh son of Sh. Baldev Singh, resident of 6, Khuda Ali Sheer, UT, Chandigarh.

.....**Respondents**

**ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)**

Vide a separate detailed order of even date, rendered in main connected Original Application (O.A.) No. 060/00665/2018 titled **Vivek Sharma Vs. Union of India & Others**, the instant O.A has also been dismissed, with no order as to costs.

**(P. GOPINATH)
MEMBER (A)**

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 31.05.2018

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